

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.1336 of 1996

Dated New Delhi, this 19th day of December, 1996.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Madan Pal
S/o Shri Mundari Lal
Vill. Badnauli
P.O. Sarawa
Dist. Meerut
2. Subhash Chand
S/o Shri Baburam
Vill. Sivya
P.O. Modipur
Tehsil Sardhana
Dist. Meerut
3. Jaipal Singh
S/o Shri Hoshiar Singh
Vill. Amhera Adipur
P.O. Sikhara
Dist. Meerut
4. Karamveer Chauhan
S/o Shri Budh Prakash
Vill. Dulhera
P.O. Modipur
Dist. Meerut
5. Krishnapal
S/o Shri Charan Singh
Vill. Dungar
P.O. Khass
Dist. Meerut
6. Bhram Pal
S/o Shri Ram Singh
Vill. Pehally
P.O. Pehally
Dist. Meerut
7. Mrs Bala
W/o Shri Shishpal
Malroadd Kanoidia Park
House No.277/1
Dist. Meerut

Contd..2

8. Fakir Chand
S/o Mukund Lal
Vill. Kidholi
P.O. Jani
Dist. Meerut

... Applicants

By Advocate: Ms Kiran Chhabra, proxy
counsel for Mrs Rani Chhabra

versus

1. Union of India, through
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
DELHI.

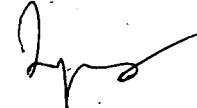
2. The Commissioner
Customs & Central Excise North U.P.
Commissionarate, Meerut.

3. The Superintendent
Central Excise & Customs
Commissionarate, Meerut. ... Respondents

By Advocate: Shri R. K. Shukla, proxy
counsel for Shri V. S. R. Krishna

O R D E R (oral)
Shri K. Muthukumar, M(A)

The learned proxy counsel appearing on behalf of the applicants submits that this OA has been disposed of on the basis of the directions given by the Tribunal by order dated 3.12.1996 and the applicants have already filed a fresh OA which has been listed before court no.4. Therefore, the learned proxy counsel appearing for the applicants submits that ~~there is~~ nothing survives in this application. In view of this, this OA is dismissed as withdrawn.


(K. Muthukumar)
Member (A)

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